

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 197/MP/2016**

Subject : Petition seeking requirement of revenue in relation of pension and gratuity contribution for the control period 1.4.2014 to 31.3.2019 in respect of employees of all the generating stations, transmission activities etc. including the retired personnel.

Date of Hearing : 11.12.2018

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Petitioner : Damodar Valley Corporation (DVC)

Respondents : WBSEDCL and others

Parties present : Shri M.G. Ramachandran, Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri R.B.Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Ramesh Rawat, Advocate, DVPCA

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner, DVC submitted that pleadings have been completed and the matter is ready for hearing.

2. The learned proxy counsel for the Objector, DVPCA prayed for adjournment on the ground of the non-availability of the arguing counsel in the matter. This was not objected to by the counsels of other parties.
3. The Commission accepted the prayer of proxy counsel of DVPCA and adjourned the hearing. The Commission however observed that in case the arguing counsel of the Objector, DVPCA is not present during the next date of hearing, the matter shall be disposed of based on the submissions of parties present.
4. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

